

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 106**  
**IB-380/ND/2020**

**Contempt Petition-7/ND/2024, IA-2009/ND/2023,  
IA-1687/ND/2022, IA-2469/ND/2022, IA-6048/ND/2022,  
IA-239/ND/2023, IA-5037/ND/2023, IA-3188/2024,  
IA-3193/2024, IA-3375/2024**

**IN THE MATTER OF:**

**IIFL Private Equity Fund**

... **Applicant/Petitioner**

**Versus**

**Three C Green Developers Pvt Ltd**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 11.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Prachi Johri, Adv. Sachin Awana, Adv.  
Abhipsa Sahu, in IA-3188/2024 & in IA-  
3193/2024

**For the Noida Authority** : Adv. Rachit Mittal, Adv. Parish Mishra, Adv.  
Adarsh Srivastava

**For the RP** : Adv. Abhishek Anand,

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**Contempt Petition/7/ND/2024:** We are appalled and dismayed to note that though in terms of the Order dated 30.04.2024, the Principal Bench could direct the matter to be placed before the Hon'ble President on Administrative Side and the Hon'ble President directed this matter to be listed on every Thursday and Friday for priority consideration, the RP has preferred not to remain present either personally or through Counsel. Nevertheless, in the interest of justice we issue notice to Respondent No. 2 Returnable on 25.07.2024.

Let the copy of this order be sent to IBBI for its information.

List on 25.07.2024.

**IA-2009/ND/2023**: As prayed by Mr. Rachit Mittal, Ld. Counsel appearing for the Applicant, one week time is granted for filing the rejoinder.

List on 25.07.2024.

**IA-1687/2022**: There is no appearance on behalf of the Applicant, **the IA is accordingly rejected for want of prosecution.**

**IA-2469/2022, IA-239/2023, IA-3188/2024 & IA-3193/2024**: When the grievance raised in the IA-2469/2022 is regarding non-availability of demarcation of the land allotted by Noida to the CD, the plea raised in IA-239/2023 is for appointment of Local Commissioner to resolve the issue of demarcation. The IA-3188/2024 & IA-3193/2024 has been preferred by the farmers, raising the grievance that when the land allotted to CD has been demarcated by Noida separately, the RP is claiming their land as the land of the CD. Substantially the issue arising out of all these applications is regarding demarcation of the plot of land allotted by Noida to the CD. To resolve the issue, we direct the CEO Noida, the Police Commissioner Noida and SDM Dadri to nominate some Senior Officers to ensure that the correct demarcation of land is done within 30 days. The concerned Naib Tehsildar/SDM are also directed to ensure that all requisite co-operation is extended to the aforementioned authorities (nominees).

**Let a copy of this order be sent to CEO Noida, Police Commissioner Noida and the concerned SDM (SDM Dadri).**

**The IAs stands disposed of.**

**IA-5037/2023**: Ld. Counsel appearing for the Applicant submitted that the present IA may be disposed of in terms of the order passed in IA-2469/2022, IA-239/2023, IA-3188/2024 & IA-3193/2024. In view of the statement made by

him, **the IA is disposed of** in terms of the aforementioned order passed in the IAs referred to by the Ld. Counsel for the Applicant.

**IA-3375/2024**: As prayed by the Ld. Counsel for the Applicant, **the IA is dismissed for withdrawn** with liberty to file appropriate application for extension of CIRP period.

**IA-6048/2022**: There is no appearance on behalf of the Applicant, despite repeated calls.

**Thus, the IA is dismissed for want of prosecution.**

**Sd/-  
(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-  
(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**